

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

Item No. 117

IA(I.B.C)/477 (CH)2024  
And  
CP (IB) No. 64/Chd/Hry/2023

**IN THE MATTER OF:**

Shree Bankey Behari Rec  
Products Private Limited

...Petitioner/Operational Creditor

Vs.

Rec Infraventures Limited

...Respondent/ Corporate Debtor

**Under Section:** 9, IBC, 2016, Rule 1 NCLT Rules

Due to paucity of time, the matter could not be taken up today, hence the matter  
is adjourned to 04.06.2024.

Tanvi  
09.04.2024

Sd/-  
Court Officer